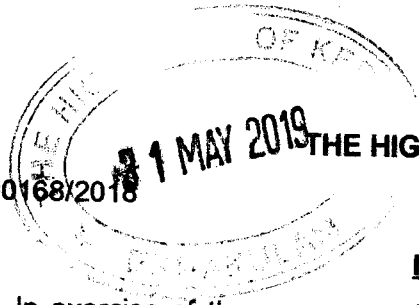


A3-100168/2018



THE HIGH COURT OF KERALA

044841

Kochi-682 031
Dated: 27/05/2019

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendment to the Kerala High Court Part-time Contingent Service Rules, 2007, namely:

Amendment (C.S.No.7)

"In the said Rules

a) the existing words "three percent reservation" occurring in Note below Rule 4(2) shall be substituted as "Four percent reservation w.e.f 19.04.2017".

b) the following shall be inserted after Rule 6(a)(iii)

iv) "The physically handicapped (differently abled) candidates and widows" shall be eligible for age relaxation in accordance with the orders issued by the State Government in this regard from time to time, subject to the condition that in no case the upper age limit shall exceed 50 years".

The above amendment shall come into force with immediate effect"

(By Order)


K. Haripal
Registrar General

Explanatory Note

(This does not form part of the amendment but is intended to indicate its general purport)

'The Rights of Persons with Disabilities Act, 2016' provides four percent of reservation to persons with benchmark disabilities in all Government Establishments w.e.f 19.04.2017 i.e., the date from which the Act came into effect. As per Rule 8 (vi) of the Kerala High Court Service Rules, 2007, the benefit of age relaxation is provided to physically handicapped (differently abled) candidates for direct recruitment. The Government as per G.O(P)No.10/2018/P &ARD dated 29.05.2018 has provided age relaxation to the widows for applying for jobs in the Government Services under the Kerala Public Service Commission. The Honourable the Chief Justice having considered all the aspects in the matter ordered to include the provision of age relaxation to physically handicapped (differently abled) candidates and widows in the Kerala High Court Part-time Contingent Service Rules, 2007. Hence, this Notification.

(p.t.o)

To

The Additional Chief Secretary to Government, Home (c) Department,
Thiruvananthapuram (with C/L)
The Accountant General (A&E), Thiruvananthapuram (with C/L)
The Superintendent of Government Presses, Thiruvananthapuram
(He is requested to publish the same in the Gazette and
forward 100 copies of the amendment to this office)
The Director of Kerala Judicial Academy, Athani
(The Officer shall bring the contents of this notification to the notice of
the Chairperson, Kerala Judicial Academy)
The Additional Director of Kerala Judicial Academy, Athani
The Registrar (Recruitment and Computerisation), High Court
The Joint Registrars, High Court
The Deputy Director of the Kerala Judicial Academy, Athani
The Assistant Director of the Kerala Judicial Academy, Athani
The Deputy Registrars, High Court
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court
The Finance Officer, High Court
The Assistant Registrars & Chief Librarian, High Court
The Librarian, Kerala Judicial Academy, Athani
The Court Officer to the Chief Justice, High Court
The Additional Public Relations Officer, High Court
The Accounts Officer, High Court
The Personal Assistant to the Chief Justice, High Court
The Private Secretaries to Judges, High Court
The Confidential Assistants to the Registrars and
the Additional Registrar (General Administration), High Court
All Sections, High Court
The Kerala Judicial Academy, Athani
The 'F' Section, High Court (50 copies)
The Notice Board, High Court
The A1, A2, A4, A5 & A6, A7, A8 and A9 Seats, High Court
The Administrative Records Section, High Court
The File/Stock File

Copy submitted to:-

The Honourable the Judges